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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

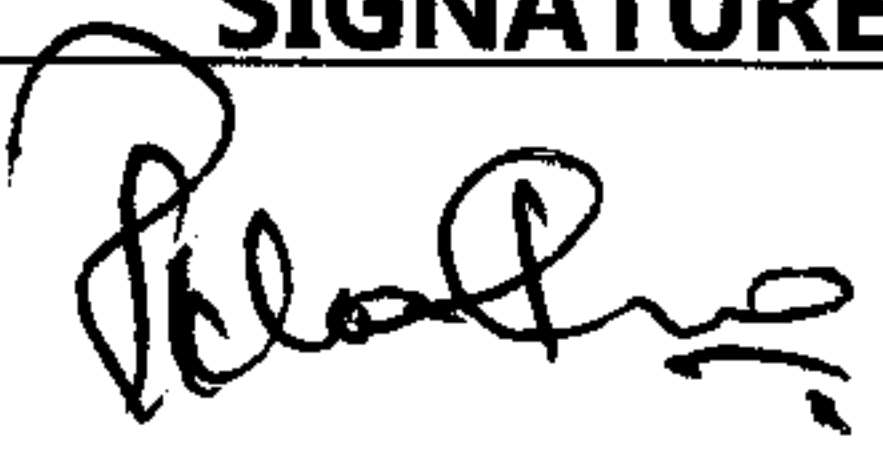

C.P. (I.B) No. 20/7/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018**

Name of the Company: Punjab National Bank  
V/s.  
Vindhya Cereals Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Raju Kothari	Advocate	Applicant	
2.	Amitesh Arora	Director	Respondent	


**ORDER**

Learned Advocate Mr. Raju Kothari present for Financial Creditor/Petitioner. None present for Respondent.

Proof of service on Respondent filed.

Director of Respondent company present and requested time to engage services of a professional and file objections.

List the matter on 21.02.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 5th day of February, 2018.